

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

7. C.P. (IB)/126(MB)2024

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 03.05.2024**

**NAME OF THE PARTIES:- Reliance Commercial Finance Limited
V/s
Tulip Advisors Private Limited**

Section: 7 of Insolvency and Bankruptcy Code, 2016

ORDER

Counsel, Akhil Sarathy appeared for the Financial Creditor through VC and Counsel, Yashwant Dhanegave a/w Harshvardhan Borse appeared for the Corporate Debtor through VC. Counsel appearing for the Corporate Debtor seeks more time to file reply. Let reply, if any, on behalf of the Corporate Debtor be filed within a period of two weeks from today by serving an advance copy on the other side at least two days before the next date of hearing, subject to last chance, failing which right to file reply shall be forfeited. List this matter on **05.06.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)